CHAPTER I

STANDING COMMITTEE ONLABOUR AND WELFARE

(1999-2000)

(THIRTEENTH LOK SABHA)MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT DEMANDS FOR GRANTS

(2000-2001)

FOURTH REPORT

LOK SABHA SECRETARIATNEW DELHI APRIL, 2000/ CHAITRA 1922 (SAKA)

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COMPOSITIONOF THE STANDING COMMITTEE ON LABOUR AND WELFARE (1999-2000)

Dr. Sushil Kumar Indora-ChairmanMEMBERS

LOK SABHA

- 2. Shri Daud Ahmad
- 3. Shri Alam Amir
- 4 \$. Shri Ashok Argal
- 5. Shri Denzil B. Atkinson
- 6 \$. Shri Sudip Bandyopadhyay
- 7. Smt. Sandhya Bauri
- 8. Shri Joachim Baxla
- 9. Shri Manibhai Ramjibhai Chaudhuri
- 10. Smt. Phoolan Devi
- 11. Shri Krishan Lal Diler
- 12. Shri Virendra Kumar
- 13. Shri C. Kuppusami
- 14. Shri Parsuram Majhi
- 15. Shri Ramjee Manjhi
- 16. Shri Bherulal Meena
- 17. Shri Rupchand Murmu
- 18 \$. Shri Raj Narain Passi
- 19. Shri R.S. Patil
- 20. Shri Madhab Rajbangshi
- 21. Shri P.A. Sangma
- 22. Shri Ram Shakal
- 23. Shri Charanjit Singh
- 24. Shri Khelsai Singh
- 25. Dr. Ram Lakhan Singh
- 26. Shri Mansukhbhai Vasava
- 27. Dr. N. Venkataswamy
- 28 \$. Shri K. Yerrannaidu

\$ Nominated to the Committee w.e.f. 6th April, 2000

RAJYA SABHA 29*. Shri Govindrao Adik

- 30*. Shri Sanatan Bisi
- 31. Dr. (Mrs.) P. Selvie Das
- 32. Shri Mohd. Azam Khan
- 33. Shri Ramachandra Khuntia
- 34. Shri Fali S. Nariman
- 35. Shri C.O. Poulose
- 36*. Shri Joyanta Roy
- 37. Shri Ka.Ra Subbian,
- 38. Ms. Frida Topno

* Ceased to be the Members of the Committee consequent upon their retirement from Rajya Sabha on 2nd April, 2000.

SECRETARIAT1. Shri Joginder Singh - Joint Secretary

- 2. Shri J.P.Sharma Deputy Secretary
- 3. Shri B. D. Swan Under Secretary
- 4. Shri Jagdish Prashad Committee Officer

INTRODUCTIONI, the Chairman of the Standing Committee on Labourand Welfare (1999-2000) having been authorised by the Committee to submitthe Report on their behalf, present this Fourth Report, on the Demandsfor Grants, 2000-2001 on the Ministry of Social Justice & Empowerment.

- 2. The Committee considered the Demands for Grantspertaining to the Ministry of Social Justice & Empowerment for thecurrent year i.e. 2000-2001 which were laid on the Table of the House on15 March, 2000. Thereafter, the Committee took evidence of the representativesof the Ministry of Social Justice and Empowerment on 24.3.2000. The Committeeconsidered and finalised the Report at their sitting held on 13 April,2000.3. The Committee wish to express their thanks tothe Officers of the Ministry of Social Justice and Empowerment for placingbefore them the detailed written notes on the subject and for furnishingthe information the Committee desired in connection with the examination of the Demands for Grants and tendering evidence before the Committee.
- 4. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in thick type in the body of the Report and have also been reproduced in a consolidated form in Appendix to the Report.

NEW DELHI: DR. SUSHIL KUMAR

INDORA.

13 April,

2000 Chairma

n,

24Chaitra, 1922 (Saka) and Welfare

Standing Committee on Labour

CHAPTER I

1.1 The Committee have been informed that the Ministry of Social Justiceand Empowerment is responsible for looking after—the welfare of the disadvantaged and marginalised sections of society suchas scheduled Castes, Minorities, Backward Classes, children in need for care and protection. Aged persons, persons withdisability disabled and victing the committee of the Committee of the Ministry of Social Justiceand Empowerment is responsible for looking after—the welfare of the disadvantaged and marginalised sections of society suchas scheduled Castes, Minorities, Backward Classes,

children in need for care and protection, Aged persons, persons withdisability disabled and victims of drug abuse. The subject of ScheduledTribes has been transferred to the Ministry of Tribal

Affairs which wascreated on 18.10.1999.

- 1.2 The basic objective of policies, programmes, laws and institutions of the Indian Welfare system is to bring target groupsinto the mainstream of development by making them self-reliant. In achieving the objective, the Ministry performs the task of implementation in accordance with the provisions under Chapters III and IV the Constitution deal with the development and welfare of the disadvantaged and marginalised groupsmentioned above, and also give a concept of justice to include social and distributive aspects.
- 1.3 The Committee have further been informed that as per 1991 Censusthe total population of Scheduled Castes was 13.82 crore which constitute16.73% (as 1/6 of the Countrys Population. The Planning Commission hadconducted a survey in 16 major cities during the year 1993-94 and estimated that 48.11% in rural areas and 49.48% in urban areas of Scheduled Castes Population were living below the poverty line. As per 1991 census population of minority groups constitutes 17.17% of the total population of the country.
- 1.4 The Ministry of Social Justice and Empowerment has implemented severalschemes and programmes for the welfare of aforesaid target groups. Whilethe schemes and programmes for Scheduled Castes have been in operationsince Fourth Five Year Plan and in fact, in several cases also prior tothat the schemes for the welfare of Minorities and OBCs are of recent origin. Programmes for the welfare of handicapped persons and for social defenceare also comparatively new and are yet to stabilise and expand effectivelyto reach the target groups.
- 1.5 In order to achieve the objective stated above, the Ministry of Social Justice and Empowerment is divided into the following bureaux:-
- (a) Scheduled Caste Development
- (b) Handicapped Welfare
- (c) Social Defence and Child Welfare
- (d) Backward Classes and Minorities (Including Matters relating to Wakf)
- (e) Animal Welfare
- 1.6 The Ministry gets specialised and technical inputs from 5 NationalInstitutes and 2 Apex Level Institute that work under the control of the Ministry of Social Justice and Empowerment. The National Institutes are:

National Institute of Social Defence, New Delhi.

National Institute for Visually Handicapped, Dehradun.

National Institute for Mentally HandicappedSecunderabad

National Institute for Hearing Handicapped, Bombay

National Institute for Orthopaedically Handicapped Calcutta.

SI.No Division 1999-2000 2000-2001

	BE	RE	EXP (upto 29.2.2000	% of Exp.	ВЕ	1.	Scheduled Castes Division
Plan Non-Plan	808.50 8.86	804.21 7.81	669.31 7.34		787.70 8.65	Total	817.36
812.02	676.65	83.35%	796.35	2.	Minoritiesa nd Backward Classes Division	Plan Non-Plan	156.30 5.21
145.81 5.57	12.44 4.95		119.87 6.39	Total	161.51	151.38	17.39
11.49%	126.26	3.	DisabilityDi vision	Plan Non-Plan	179.50 24.49	146.29 28.95	85.19 26.37
	230.10 31.05	Total	203.99	175.24	111.56	63.66%	261.15
4.	SocialDefe nce and Child Welfare Division	Plan Non-Plan	115.00 2.89	108.78 2.85	45.42 0.90		62.07 2.90
Total	117.89	111.63	46.32	41.49%	64.97	5.	AnimalWelf are Division
Plan Non-Plan	10.00 0.48	15.00 0.48	12.06 0.48		14.75 0.48	Total	10.48
15.48	12.54	81.01%	15.23	6.	Secretariat	Plan Non-Plan	0.70 8.98
1.98 9.37	0.50 9.04		0.51 7.92	Total	9.68	11.35	9.54
84.05%	8.43 +135.00		Sub-Total	Plan Non-Plan	1270.00 50.91	1222.07 55.03	824.92 49.08
	1350.00 57.39		Grand Total		1320.91	1277.10	874.00

(+ Lump sum Provision for North East and Sikkim)

2.3 From the above statement it has been noted that in 1999-2000 Rs.1320.91croreswere allocated to the Ministry which were slashed down to Rs.1277.10 croresat Revised Estimates

stage and the expenditure incurred upto 29thFebruary, 2000 was Rs.874.00 crores i.e. 68.4%. During evidence the Committeeasked the manner in which the Ministry would utilise the remaining Rs.403.10crores in one month only. The Secretary of the Ministry stated that there are some major expenditure for which they could not get approval at the beginning of Financial Year. Besides some of the schemes depends on the State Governments/UTs. Until and unless they get proposals from them they are helpless to go ahead. It is their endeavour to improve the monitoring from the next financial year.

- 2.4 The Committee drew the attention of the Ministry to the Minorities and Backward Classes Division where out of Rs.151.38 crores they have utilisedRs.17.39 crore i.e. 11.49% upto the end of February, 2000 and asked thesteps taken by the Ministry to avoid the adjustment of unutilised moneyin the last month of Financial Year. The Secretary, Ministry of Social Justice and Empowerment has informed the Committee during the course of evidence that they give corpus funds to the Financial Development Corporation. The loan is further given to the Minority and Backward Classes. Due to late receipt of funds, they could not sanction the loan which is given for the income generating purposes. The Ministry has started Worker Financing for those who are unable to get loan from the Financing Institutions.
- 2.5 The Planning Commission had allocated 0.87% of the countrys totalplan outlay to the Ministry of Social Justice and Empowerment during the Eighth Five Year Plan which has been raised to 1.35% during the Ninth FiveYear Plan. Asked whether the Ministry is satisfied by the overall increasein the percentage of allocation by Planning Commission, the Committee wasinformed that the Ministry had initially projected its requirement of fundsto the level of about Rs.33000 crores on the basis of recommendations of the expert groups. It was reduced to Rs.10501 crores by the Planning Commission. They again reduced it to the level of Rs.7100 crores (at 1996-97 prices). However, with the approval of National Development Council, it was further reduced to Rs.6608.13 crores (excluding SCA to TSP and Grants under Article 275(1) due to financial constraints and overall resource availability position for the Ninth Five Year Plan the limitation in availability of funds have a direct impact on the implementation and reach of the schemes and programmes of this Ministry.
- 2.6 The Budget Estimates are approved by the Parliament through AnnualBudget of the Government of India usually in the months of March/April, whereas the funds are subsequently reduced at the Revised Estimate stage. When asked about the procedure for approval of Revised Estimates, the Committeewere informed that the proposal for RE are considered by Ministry of Finance, Deptt. of Economic Affairs on the basis of performance during the firstsix months of the year at pro-rata basis. The reduction/increase in the allocation is made on the assessment with regard to utilisation of funds in the remaining part of the year.
- 2.7 The Ministry of Social Justice and Empowerment in a note furnished to the Committee has stated that a lump sum provision of Rs.135.00 croreswhich is equivalent to 10% of the Central Plan Outlay for 2000-01 for thebenefit of North Eastern Region and Sikkim has been made in pursuant to the directives from the Planning Commission that all Central Ministries/Departments to earmark 10% of their gross budgetary allocation for the North Easternregion and surrender the unspent balance to the non lapsable central pool fresources.

- 2.8 During evidence the Committee wanted to know the reasons for keeping10% whereas the SC population in those States is 1.5%, the Secretary stated: "According to it, out of Rs.787 crores, I should be allocating onlyabout Rs.15.6 crore to the North-Eastern States for Scheduled Castes Welfareas against which I have to allocate Rs. 78 crores as per the Cabinet decision. Our Minister has taken up the matter with the Planning Commission sayingthat this is like diverting money which should be spent on SC welfare toother activities. From our own Ministry, we should not be spending Rs.135 crore in North East."2.9 The Committee are concerned to note that out of allocation of Rs.1277.10crores for the financial year 1999-2000, the Ministry has utilised onlyRs.874.00 crores i.e. 68.44% of the Budget upto 29th February,2000. The performance of the Minorities and Backward Classes Division ismore dismal where the utilisation was 11.49% only. The arguments put forthby the Ministry for shortfall in expenditure that non receipt of proposalsand non-receipt of utilisation certificates from the State Governments/UTsare of routine nature and not appealing to the Committee. In the opinion of the Committee, the Ministry should avoid bunching of release of fundstowards the fag end of the financial year and improve their monitoring over the schemes so that the funds earmarked in a financial year are utilisedfully.
- 2.10 The Committee take note of the fact that the projected requirementsof funds to the tune of Rs.33,000 crores for the Ninth Five Year Plan hasbeen finally reduced to Rs.6608.13 crores which will have a direct bearingon the implementation of the schemes/programmes of the Ministry. The Committeetherefore, recommend that the Ministry should continue their efforts withthe Planning Commission for higher allocation of funds so that ongoingschemes do not suffer for want of funds.
- 2.11 The Committee further note that the Budget Estimates are approved by the Parliament through Annual Budget of the Government of India usually in the month of March/April which is subsequently reduced by the Ministryof Finance (Deptt. of Economic Affairs) at the Revised Estimates stageon the basis of performance during the first six months of the year atpro-rata basis. The heavy reduction of funds by the Ministry of Financeat the Revised Estimate stage reflects the level of planning of the Ministryin the utilisation of funds. The Committee, therefore, recommend that the Ministry should improve their planning and ensure that the expenditure should be at an even pace throughout the year so as to avoid reductionat Revised Estimate stage.
- 2.12 The Committee note that in pursuant to the directives from thePlanning Commission, a lump sum provision of Rs.135.00 crore which is equivalent to 10% of the Ministrys total plan outlay has been kept in Budget forthe year 2000-2001 for the benefit of North-Eastern Region and Sikkim. The Committee feel that 10% allocation is more than enough keeping in viewthe fact that the SC population in the region is only 1.5%. Moreover theNorth-Eastern States have been exempted from their committed liabilities for some of the Centrally Sponsored schemes. The Committee desire that Ministry should apprise the Planning Commission of the fact and utilise the funds as per the proportion of SC population in the region so that their other schemes do not suffer for want of funds.

CHAPTER III

SCHEDULED CASTE DIVISIONMajor Head : 2225

Sub Head : 793

Detailed Head : 25,00,31

A.Liberation and Rehabilitation of Scavengers and their Dependents

- 3.1 The National Scheme for Liberation and Rehabilitation of Scavengersand their Dependents was launched by the Government of India on 22 March,1992 in pursuance of the commitment to eliminate the inhuman practice ofmanual handling of night soil and filth by the end of VIII Five Year Planperiod. There are three components of the Scheme viz. (i) identification;(ii) Training ;and (iii) rehabilitation of scavengers. The implementation of the scheme at the grass root level is looked after by the SCAs/SCDCs. The National Safai Karamcharis Finance and Development Corporation (NSKFDC)has been entrusted with the responsibility of day-to-day implementation and monitoring of the scheme as well as co-ordination and collaboration with the SCDCs in implementing the scheme. The training cost is borne by Government of India and during the course of training the trainee get stipendupto Rs.500/- per month besides honorarium to trainer upto Rs.300/- permonth and tool kit allowance upto Rs.800/- as per the (TRYSEM) (Trainingof Rural Youth for Self Employment) norms .
- 3.2 Rehabilitation of Scavengers is attempted through sanction of projectscosting upto Rs. 50,000 for each beneficiary funded by a prescribed financialpackage comprising of 50% subsidy subject to a ceiling of Rs. 10,000/-per project 15% of project cost as margin money loan (MNL) which is sharedbetween the Central Government and State Government in the ratio of 49:51and the rest through Bank Loan.
- 3.3 The scheme was last modified w.e.f. 1.4.1996 to bring further improvement in its implementation. The important modifications done are mentioned below:-
- 1. Release of Central Assistance to Scheduled Castes Development Corporationsdirectly.
- 2. Adoption of TRYSEM norms for training.
- 3. Higher project cost of Rs.50,000/- per beneficiary, for rehabilitation.
- 4. Cluster approach for training & rehabilitation

3.4 The allocation of funds for the Ninth Five Year Plan is Rs.335.00crores. The details of the Budget Estimates, Revised Estimates and Expenditureon the scheme for the last three Financial Years are as under:

(Rs.in crores)

Year	ВЕ	RE	EXP
1997-98	120.00	90.00	90.00
1998-99	90.00	20.00	5.90
1999-2000	70.00	70.00	0.00 (Upto 29.2.000)
2000-2001	75.00		

- 3.5 From the above statement it has been observed that out of Rs.335.00crores for Ninth FiveYear Plan, the Government have utilised only Rs.95.90crores i.e. about 28% in the first three years of the Plan period. Thereasons for shortfall in expenditure during 1998-99 are stated to be theavailability of unspent Central Assistance with the SCDCs.
- 3.6 When pointed out in what way the Ministry will utilise the saidamount in view of the fact that only 7 days have been left in closing the Financial Year. The Secretary stated that they have kept the money with the concerned State Governments. They have organised Training Programme from the beginning of April/May in every State where new methodology of sanitation will be given.
- 3.7 The Ministry of Social Justice and Empowerment has informed theCommittee that 5.77 lakh scavengers have been identified in 20 States/UTs.Out of this 1.12 lakh scavengers have been identified for training and 2.62 lakh scavengers for rehabilitation during the 8th FiveYear Plan. A statement showing the number of scavengers who have been identified, trained and rehabilitated during 1996-97. 1997-98 and 1998-99 is givenbelow:-

1996-97			1997-98			1998-99	
Trained	Rehabilitate d	Identified	Trained	Rehabilitate d	Identified	Trained	Rehabilitate d
Nil	519	14701	Nil	509	14701	65	1578
1250	Nil	16873	1204	226	16873	N.A	N.A
221	204	40249	Nil	Nil	40249	N.A.	N.A
44	1606	64195	Nil	1589	64195	N.A.	N.A
482	1790	25279	375	1859	25279	N.A	N.A
604	353	5100	325	249	5100	N.A	N.A
Nil	Nil	4150	N.A.	N.A	4150	N.A	N.A
83	146	14555	N.A	N.A	14555	N.A	N.A
Nil	Nil	1339	N.A	N.A	1339	N.A	N.A
4566	7216	80072	2592	4277	80072	N.A	N.A
1440	1442	42563	1218	2294	42563	645	1678
901	991	20179	1010	885	20179	336	1562
Nil	552	31290	N.A	N.A	31290	N.A	N.A

999	2374	57736	1005	1944	57736	115	1055
471	2048	35561	N.A	N.A	35561	N.A	N.A
10396	37416	72483	7630	14055	72483	N.A	N.A
100	3000	30000	N.A	N.A	30000	N.A	N.A
222	1112	17420	N.A	N.A	17420	N.A	N.A
Nil	Nil	1800	N.A	N.A	1800	N.A	N.A

- 3.8 From the above statement it may be seen that there is much differenceamong the number of scavengers who have been identified/Trained/Rehabilitatedduring the last three years and in some of the cases the Scavengers havebeen rehabilitated without giving the proper training. The Ministry ina note furnished to the Committee has explained the reasons for variationsthat the scheme though mentions that the input of training for acquisition/upgradationof skill for rehabilitating the scavengers is an essential pre-requisitefor the rehabilitation programme, it also clarifies that after certainage, the competence of the scavengers to horizontally move to other alternativeoccupations become a little difficult and thus, those scavengers who maybe above 50 years need to be identified only for such trades/occupationswhich either do not require any training or only require very simple training. As such the scheme provides for training for only those scavengers who are in the age group 15-50 years. It is, therefore left to the implementing agency to assess the requirements for training of scavengers according to their age group. It follows therefore that it would not be essential for every scavenger irrespective of his/her age, to be imparted training before rehabilitation.
- 3.9 Asked whether any time bound programme has been fixed by the Ministryto rehabilitate remaining 3.15 lakhs scavengers, it has been stated bythe Ministry that they are deeply concerned about the lack of adequateprogress being achieved by the States/UTs under the scheme. It is underthese circumstances that Ministry has proposed the adoption of the successfulconcept of Sanitary Marts in States and UTs, for liberation and rehabilitation of scavengers. It is expected that the scavengers would be able to findsustainable employment in these Marts. States like Andhra Pradesh, Gujarat, Madhya Pradesh, Orissa, Rajasthan and Tamil Nadu have already taken interestto adopt this alternate method and their proposals for assistance for theestablishment of Marts are under process. It is felt that more States wouldalso be soon sending their proposals. As such it is expected that the implementation of the scheme through the concept of Sanitary Marts will pick momentumand optimize coverage of scavengers. The Ministry would conduct a review of the success of the concept of Sanitary Marts in the coming financialyear and thereafter fix a practical time frame for the liberation of theremaining scavengers.
- 3.10 During evidence, the Committee enquired whether the Ministry issatisfied with the progress of Training and Rehabilitation of the scavengers, the Secretary replied:

[&]quot;I agree that it has not been adequate at all."3.11 It has been further stated that the liberation and Rehabilitationscheme is to be implemented by the States/UTs. The Ministry has been

pursuingthem to aggressively promote the scheme. Since their proposals were fewand far between, the Ministry took the initiative of proposing the adoption the concept of Sanitary Marts as is being successfully implemented in the State of West Bengal for the liberation and rehabilitation of scavengers. They have been requested to set up co-operatives of scavengers. The SanitaryMarts concept envisages not only providing sustainable employments to scavengers but would also help in improving sanitary levels in small towns. "The salient features of Sanitary Mart are summarized below:-(a) Central Ministries and States/UTs implement several Schemes for conversion of dry latrines and for improving sanitation facilities in urban and rural areas. It is envisaged that the construction of waterborne flush latrines, conversion of dry latrines into waterborne flush latrines under all the schemes would be channelised through the SanitaryMarts. (b) Sanitary Marts is a shopping place where the sanitary needs of the common man could be met.

- It servers both as a shop and as a service centre.

 (c) It will serve as shop from where the necessary material requiredforconstruction latrines as well
- as toiletries such as soap, toilet brush, bleaching powder, phenol etc. can be purchased.

 (d) It will provide services about construction of latrines of the typedesired by a beneficiaries and
- (d) It will provide services about construction of latrines of the typedesired by a beneficiaries and advice on the type of latrine that wouldbe most suited to a location and financial capacity of a beneficiaries.
- (e) It will also have a production centre where the materials and equipments such as pans, traps would be produced.

 (f) Sanitary Marts will function in geographically defined areas.(g) The implementing agency for sanitary marts may be the SCDCs andwhere they are not in existence, it should be local bodies. The implementing agencies could steer the formation of Cooperatives of ideally 20-30 scavengers though NGOs and local bodies. The initial ground work of bringing together of the scavengers, assisting in the documentation etc. will have to beundertaken by the SCDCs with the help of NGOs/Local Bodies.
- (h) Sanitary Marts are already being used as an alternate delivery systemfor the improvement of sanitation in the State of West Bengal and UttarPradesh. In West Bengal particularly, sanitary standards of the villagesare being decisively improved with the active involvement of voluntaryagencies that largely run the Sanitary Marts.
- (i) The main plank of strategy would be to create demand for latrinesthrough IEC (Information, Education and Communication), adopting the strategyused in West Bengal to generate demands.
- 3.12 The Ministry in their written replies has stated that three samplebased research studies financed by the Ministry were conducted in the years1998 and 1999, by Research Institutes viz, Society for Social Development, Nagercoil (Tamil Nadu), Social Science and Development Research Institute, Bhubaneshwar (Orissa) and Centre for Research in Social Sciences, Coimbatore(Tamil Nadu). The important observations of these studies relates to (i)lack of awareness about the scheme, (ii) corresponding need for continuousawareness as well as active participation of target groups, (iii) takingup of such trades towards rehabilitation which do not require much of educationalbackground, (iv) creation of an agency by scavengers themselves towardsorganising training as well as setting up of production units, and (v)attitudinal changes in society towards encouraging scavengers taking upalternative occupations.
- 3.13 When asked about the action taken by the Ministry on the observations of Research Studies, the Committee were informed that the reports of these Research Studies have already been sent

to the concerned State Governments for taking appropriate action.

- 3.14 The Committee drew the attention of the Ministry towards the factthat the sewage system has been introduced in all the major cities andthere is no inhuman occupation of manually handling of night soil and filthin these cities and asked about the special efforts made by the Ministryfor the elimination of system from the rural areas, the Secretary statedduring evidence: "There is also a scheme for construction of rural latrines which isunder the Rural Development Ministry. We need time for implementation of these schemes. We will also pursue with the State Government. I can onlyhope that we will succeed. Next year, we will be giving a better Report. "3.15 The Committee are concerned to note that out of Rs.335 crores allocated for the liberation and rehabilitation of the scavengers for the Ninth FiveYear Plan, the Ministry has utilised only Rs.95.90 cores i.e. about 28%in the first three financial years of the plan. The reasons for shortfallput forth by the Ministry that during 1998-99 the Ministry could not utilisethe entire funds due to availability of unspent Central assistance with the SCDCs is not palatable to the Committee particularly when Central Assistanceis released to SCDCs directly. The Committee, therefore, desire that the Ministry should improve its monitoring and impress upon SCDCs to involve themselves aggressively in the task of liberation and rehabilitation of scavengers by providing them loan under the self employment schemes.
- 3.16 The Committee note that out of 5.77 lakh scavengers identifiedin 20 States/U.Ts during Eighth Five Year Plan, 1.12 lakhs were identified for training and 2.62 lakhs were identified for rehabilitation. The Committeefeel that since the launching of the scheme during 1992, the Governmentwas committed to eliminate the inhuman practice of manual handling of nightsoil and filth by the end of Eighth Five Year Plan but could not achievethe desired result and the scheme has been modified and extended to NinthPlan Period. The Committee hope and trust that the Ministry would takeall effective steps to eliminate the practice during the Ninth Five YearPlan itself.
- 3.17 The Committee note with concern that insofar as training andrehabilitation of scavengers is concerned, the progress is not satisfactory. It has been claimed by the Ministry that the concept of Sanitary Martssuccessfully adopted in the States of West Bengal would not only affordsustainable employment to the scavengers but would also help in improving the Sanitary levels in small towns. The Committee, therefore, recommend that the concept of Sanitary Marts may be popularised and extended to other States also. In order to liberate and rehabilitate the scavengers, a timebound action plan may be drawn and implemented through active involvement of SCDCs, NGOs and other local bodies more effectively.
- 3.18 The Committee further note that 3 sample based rehabilitationstudies financed by the Ministry were conducted in the year 1998-99. Theimportant observations of these studies relate to (i) lack of awarenessabout the scheme, (ii) corresponding need for continuous awareness as wellas active participation of target groups, (iii) taking up of such tradestowards rehabilitation which do not require much of educational background,(iv) creation of an agency by scavengers themselves towards organising training as well as setting up of production units, and; (v) attitudinal changes in society towards encouraging scavengers taking up alternative occupations. The Committee feel that such types of

Research studies involvemuch financial support and simply forwarding the Reports to the concernedStates indicate nothing but casual approach to the scheme. The Committee, therefore, desire that the Ministry should take the observations of theresearch studies as guidelines and should make modifications in the schemefor its effective implementation.

3.19 The scheme defines <u>scavengers</u> as "one who is partiallyor wholly engaged in obnoxious and inhuman occupation of manually removingthe night soil and filth," but it does not apply strictly in the case ofmetro cities where sewage system has been introduced and there is no inhumanoccupation of manually handling of night soil and filth. The Committee,therefore, desire that the Ministry should focus their attention to semi-urbanand rural areas where manual scavenging still prevails and draw up concreteschemes to liberate and rehabilitate the scavengers engaged in manuallyhandling of night soil and filth in the rural areas.Major Head; 2225, 3601

Sub Head: 793, 341 Detailed Head: 03.01.31

B.Strengthening of Machinery for Implementation of Protection of Civil RightsAct, 1955 and Prevention of Atrocities Act, 1989.

3.20 Under the centrally sponsored scheme for implementation of Protection of Civil Rights Act, 1955 and Prevention of Atrocities Act, 1989, Central Assistance is provided to State Governments for measures undertaken/proposedby them for effective implementation of both the Acts. The Protection of Civil Rights Act, 1955 was enacted in furtherance of Article 17 of the Constitution, under which untouchability was abolished and its practicein any form forbidden. Subsequently, the Scheduled Castes and ScheduledTribes (Prevention of Atrocities) Act, 1989 was enacted to deter and penalisecertain categories of crimes against Scheduled Castes and Scheduled Tribesby persons belonging to other communities. Both statutes prescribed punishments which are generally more severe than for corresponding offences under the Indian Penal Code. They also enjoin the State Governments to undertakevarious measures, such as strengthening of the administrative and enforcementmachinery, provision of legal aid, specification of Special Courts, andrelief & rehabilitation of victims and their dependants. Rules notifiedunder the Scheduled Castes, and Scheduled Tribes (Prevention of Atrocities) Act, in March, 1995 lay down a systematic framework and procedures forimplementation of that Act, including enhanced norms of relief and rehabilitation. Under this Centrally Sponsored Scheme, which was initiated during the FiveYear Plan and subsequently extended to cover the 1989 Act. Central Assistanceis provided to the State Governments on a 50:50 basis (100% to the UnionTerritories), over and above the committed liability which is to be borneby them, for all measures undertaken or proposed to be undertaken for theeffective implementation of both Acts.

3.21 The Planning Commission has allocated Rs.121.91 crores for the Ninth Five Year Plan. The allocation and expenditure for the last three Financial Years are as under:-

			(Rs. in crore)	
Year	BE.	RE.	EXP.	
1997-98	15.50	16.47	16.47	

1998-99	15.50	15.50	15.34
1999-2000	25.00	25.00	25.00
2000-2001	30.00	-	_

3.22 The State/UT-wise and year-wise details of Central Assistance releasedunder the Centrally Sponsored Scheme for implementation of the Protectionof Civil Right Act, 1955 and Scheduled Castes and the Scheduled Tribes(Prevention Of Atrocities) Act, 1989, during 1996-97, 1997-98, 1998-99and 1999-2000 are as under:

States/UTs	1996-97	1997-98	1998-99	1999-2000
Andhra Pradesh	226.35	18.00	294.68	361.33
Assam	3.00			
Bihar	6.00	9.50	50.00	
Goa	0.10	0.70	0.575	
Gujarat	142.81	156.24	50.00	270.93
Haryana	17.113		21.70	7.83
Himachal Pradesh	1.00	1.00	1.81	
Karnataka	97.345	15.50	136.68	170.70
Kerala	6.982	2.50	2.00	10.00
Madhya Pradesh	189.978	500.85	682.06	732.96
Maharashtra	84.795	23.00	50.00	100.00
Orissa	5.00		3.60	4.00
Punjab	29.417	10.70	20.64	25.00
Rajasthan	83.60	16.00	50.00	50.00
Sikkim			0.25	1.00
Tamil Nadu	98.585	14.550	100.00	50.00
Uttar Pradesh	226.14	844.51	50.00	636.24
West Bengal	2.35			

Total	1250.00	1647.00	1550.00	2485.15
Pondicherry	15.57	18.28	18.60	34.16
Dadra & NagarHaveli	13.54	15.88	15.90	30.99
Delhi			1.40	
Andaman & NicobarIslands	0.290		0.929	

3.23 The Ministry has furnished the names of the following States whohave set up the Special Courts to try the cases under the PCR Act, 1955and SC/ST (Prevention of Atrocities) Act, 1989:

PCR Act, 1955 Prevention of Atrocities Act, 1989SI.No Name of **Names of States States** No. of No. of Courts Courts1. Andhra Pradesh Andhra Pradesh 3 22 2. Bihar 4 Gujarat 3 4 3. Karnataka 4 Karnataka 4. Madhya Pradesh 4 Madhya Pradesh 25 5. Rajasthan 6 Rajasthan 17 Uttar Pradesh 6. 20 Tamil Nadu 4 60 Total 56 Total

3.24 During evidence, the Committee enquired the reasons for not settingup the Special Courts by the States of Maharashtra and Tamil Nadu, underthe PCR Act, 1955 and the Special Courts under Atrocities Act, 1989 bythe States of Orissa and Uttar Pradesh where the crime rates are very high, the Secretary, Ministry of Social Justice and Empowerment Stated as under: "We have taken it up with the State Governments, but they have notyet agreed to set them up. If you, recommend, it will give us some forceto talk to the State Governments on this matter. 3.25 Asked about the steps taken for the complete removal of the untouchability from the country, the Committee have been informed that various measureshave been taken by the State Governments for the removal of untouchability. There is adequate provisions in the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 including legal aid, assistance for Inter Castes Marriage, Publicity and Propaganda, Awards to Panchayats, Sadbhawana Sivir, appointments of Officers for initiating or exercising supervision over prosecution forthe contravention of the provisions, setting of Special Courts for trialof offences, setting up of Committees, periodic survey, identification of areas prone to untouchability and atrocities. The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 also provide forprovision for travelling and maintenance expenses to witnesses, including the victims of

atrocities, during investigation and trial of offence and provision for the economic and social rehabilitation of the victims of the atrocities.

3.26 As regards the number of cases registered and disposed of and pendingin different courts during the last three years, the Committee was furnished the following statement.

Cases Under Protection of Civil Rights Act. 1955

State/UT	No. of cases incourts including B.F in 1998	No. of cases endedin conviction	No. of cases endedin acquittal	No. of case pendingwi the end of
Andhra Pradesh	794	1	4	789
Goa	5	1	1	3
Gujarat	346	40	0	306
Haryana	13	0	3	10
Himachal Pradesh	16	0	3	13
Madhya Pradesh	1614	0	20	1594
Jammu & Kashmir	7	0	0	7
Kerala	21	0	7	14
Maharashtra	1763	5	26	1732
Orissa	128	0	0	128
Punjab	3	0	1	2
Uttar Pradesh	992	3	225	764
Chandigarh Admn.	1	0	0	1
Pondicherry	23	3	12	8
Total	5,726	53	302	5371

Note: 1. Nil data reported by (11 States viz.: Arunachal Pradesh, Assam, Meghalaya, Mizoram, Sikkim, Tripura, Dadra & Nagar Haveli, Daman & Diu, Andaman & Nicobar and Lakshadweep.

^{2.}Bihar, Karnataka, Nagaland, Rajasthan, Tamil Nadu, West Bengal and Delhi-information not furnished .Cases Under Scheduled Castes and Scheduled Tribes (Prevention Of Atrocities)Act, 1989

State/UT	No. of cases inCourts including B.F. in 1998	No. of cases endedin conviction	No. of cases endedin acquittal	No. of cases pendingwith at the end of
Andhra Pradesh	1335	2	0	1333
Assam	7	0	0	7
Goa	2	0	1	1
Gujarat	11839	9	1074	10756
Haryana	54	1	12	41
Himachal Pradesh	43	0	23	20
Karnataka	4169	0	40	4129
Madhya Pradesh	10653	851	2889	6913
Maharastra	8234	23	416	7795
Manipur	8	0	0	8
Punjab	9	0	0	9
Orissa	4454	4	37	4413
Rajasthan	7655	240	1600	5815
Sikkim	2	0	1	1
Uttar Pradesh	92122	509	21920	69693
West Bengal	33	0	0	33
Andman & Nicobarlsland	1	0	0	1
Dadra & NagarHaveli	5	0	1	4
Daman & Diu	5	0	1	4
Total	1,40,630	1639	28,015	1,10,976

Note: 1. Scheduled Castes and Scheduled Tribes (POA) Act, 1989.Not applicable in Jammu & Kashmir State.

^{2.} Nil data reported by 7 States/UTs, Viz. Meghalaya, Mizoram, Nagaland, Tripura, Chandigarh,

Lakshdweep and Pondicherry.

3. The data furnished by Arunachal Pradesh, Bihar, Kerala, Tamil Nadu and Delhi inconsistent

and being verified .3.27 From the above statement it has been observed that out of the 5726cases pending at the beginning of 1998, under PCR Act, 1955 only 355 caseswere disposed and 5371 cases were pending at end of 1998. Similarly underthe Prevention of Atrocities Act, 1989, the number of cases in the beginning of the 1998 were 1,40,630. Out of this 1639 cases ended in conviction and 28,015 ended in acquittal and the number of cases pending with courts atthe end of 1998 were 1,10,976. The factor responsible for slow progressin the disposal of cases by the courts are stated to be the unwillingnesson the part of the witnesses to attend courts, their loss of wages on thedays they attend courts, the time spent and the expenditure incurred bythem. With a view to removing this genuine difficulty, necessary provisionshave been made in the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for provision of adequate facilities, includinglegal aid to the persons subjected to atrocities, travelling and maintenance expenses to witness, including victims of atrocities, during investigations and trial of offences under the Act. Matching Central Assistance is alsoprovided to the States and UTs for implementation of these provisions effectively. The matter has also been taken up with the Chief Ministers of the Stateswhere the pendency of the cases with the courts is large to take appropriateaction including setting up of Exclusive Special Courts for speedy trialof the cases. 3.28 During evidence, the Committee asked, the steps taken by the Ministryfor the guick disposal of cases, the Secretary stated:

"We will take it up with the Home Ministry to see how we can improve his. Basically, it is the Judiciary which has to pass the orders and decide the cases. We do not have any say in the matter."

- 3.29 The Committee pointed out that since many SC/ST are not aware ofthe provisions of the legal aids and other assistance provided towardsthe rehabilitation asked the efforts made by the Government to to createawareness among SCs/STs about the benefit of both the acts, the Committeewas informed that necessary provisions have been made under Rule 3(ix)of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities)Rules, 1995 to encourage Non-Government Organisations for establishingand maintaining Awareness Centres and organising Workshops by providingthem necessary financial and other sort of assistance. Central Assistanceis also released to the State Governments/UT Admns. for giving wide publicityabout the provisions of both Acts.
- 3.30 The Committee are concerned to note that although there are provisions for setting up of Special Courts to enquire into the cases underProtection of Civil Rights Act,1955 and Prevention of Atrocities Act, 1989yet the States of Maharashtra, Tamil Nadu, Orissa and Uttar Pradesh wherethe crime rates are higher as compared to crimes in other States, havenot set up such courts even after the lapse of 45 and 11 years of the enactment of respective statutes. The Committee, therefore, recommend that the Ministryshould persuade these States to set up the Special Courts for the speedydisposal of cases.

 3.31 The Committee note that out of 5726 cases pending at the beginning of 1998 under PCR Act, 1955, only 355 cases were disposed of and 5371 caseswere pending at the end of

the year. The number of cases under the Prevention Atrocities Act, 1989 at the beginning of 1998 were 1,40,630, out ofwhich 1639 cases ended in conviction and 28015 ended in acquittal and thenumber of cases pending with courts at the end of 1998 were 1,10,976. Thependency of large number of cases in the Courts indicates the failure of administrative and enforcement machinery in the implementation of both Acts. The Committee, therefore, recommend that the matter should betaken up with the Ministry of Home Affairs for strengthening of the enforcementmachinery and also appointment of Special Public Prosecutors/ Advocates in the Courts for the speedy trial of the cases.

3.32 The Committee further note that although the Ministry has takena number of steps to create awareness through NGOs and by organising awarenessworkshops but still majority of the population belonging to SCs are ignorantabout the relief/rehabilitation available to them under both the Acts viz. The Protection of Civil Rights Acts, 1955 and Prevention of AtrocitiesAct, 1989. The Committee, therefore, feel that the Ministry should takesteps to intensify their awareness programmes besides involving SC/ST WelfareAssociations, the scheme should be given wider publicity through printand electronic media.

Major Head: 2225,3601-3602

Sub-Head: 793, 341 Detailed Head: 02.00.31

C. Special Central Assistance to Special Component Plan for Scheduled Castes

3.33 The Committee have been informed that the Central scheme of SpecialCentral Assistance (SCA) to Special Component Plan (SCP) for ScheduledCastes was introduced in March, 1980 to give a thrust to the developmentprogrammes for Scheduled Castes for increasing the productivity of andincome from their limited resources. The Special Central Assistance was expected to fill the gaps in any sector. The schemes/programmes are (i)Animal husbandry including dairying (ii) Schemes for poultry, piggery,goat rearing, sheep breeding etc.; (iii) Sericulture; (iv) Development land holdings; (v) Improvement of the skills of the SCS in Cottage &Village Industries (vi) Artisans; (vii) Rehabilitations of those engagedin clearing of dry-latrines in alternative occupations.

- 3.34 The Criteria for the release of Special Central Assistance is as under:
- (i) The SCA will be released to the States/UT Administrationson the basis of following criteria:-
- (a) on the basis of SC population of the States/UTs. 40%
- (b) on the basis of relative backwardness of the 10%

States/UTs (Inverse of State Per CapitaDomestic Product)

- (c) on the basis of the percentage of SC families in the 25% States/UTs covered by composite economicdevelopment programmes in the plans to enable themto cross the poverty line.
- (d) on the basis of the Special Component Plan to theAnnual Plan as compared to the SC population percentage in the States/UTs.
- (ii) 2% of the total budget allocation for the schemewill be earmarked for North Eastern States which implement SCP for SCs.
- (iii) 15% of the total SCA released to the States/UTs,on the basis of the criteria will be utilised by State Governments/UT Administrationsexclusively on viable income generating economic

development programmefor SC women.

- (iv) 5% of the total SCA released to the States/UTswill be utilised by them exclusively for the economic development of disabledpersons among SCs.
- (v) 2% of the total SCA released to the States/UTsshall be utilised by the States/UTs for supervision, monitoring and evaluation of economic development schemes implemented. With the support of SCA funds.
- (vi) SCA may now be utilised for infrastructural developmentprogrammes in villages with 50% or more of SC population, where infrastructuralfacilities for overall development of SCs are lacking. Only 10% of thetotal SCA released to the State/UT in a year should be utilised for infrastructuraldevelopment programmes in the villages having 50% or more of SC population. 3.35 It has been further stated that the Planning Commission has approvedRs.6194.00 crores to the Ministry of Social Justice and Empowerment forthe Ninth Five Year Plan (1997-2002). Out of which, Rs.2092.95 crores hasbeen earmarked to the schemes for SCA to SCP. The year-wise allocationand expenditure is as under:-(Rs. in

crores)Year	Amount	Expendit
1997-98	308.41	308.2
1998-99	361.00	361.00
1999-2000	437.00	414.31(upto 9.2.2000)
2000-2001	470.00	
2001-2002	516.54	-

Total 2092.953.36 It has been observed from the above statement that more than one thirdof the total allocation is utilised on the Special Central Assistance Scheme. During evidence the Committee drew the attention of the Ministry to thefact that the SCA to SCP for Scheduled Castes is the only scheme wherethere is 100% utilisation of funds and asked whether there is any mechanism for the physical verification of utilisation of funds at any stage, the Secretary, stated that they have not done the physical verification and added:-"I am not responsible for the physically verifying everything. Itis not possible. The basic thing is that there has to be coordination betweenthe States and us. And we have to rely on the States for this."3.37 Asked about the action taken against the States who do not furnishthe utilisation certificate, she stated:"We do not give them more money until that comes."3.38 To a query whether the Ministry gets the complete information in theutilisation certificate. She stated that: "We do get some information. It may not be complete."3.39 As per revised guidelines, 10% of the total SCA should be released to the States/UTs for the infrastructural development programmes in village with 50% or more SC population under the minimum need programme, the followingtypes of activities are considered under infratstructural Development programme.

- 1.Establishment of Dispensaries/Hospitals/Centres for Homeopathic, Naturopathicand Yogic cures in areas having 50% or more SC population.
- 2.Establishment of Mobile Medical Dispensaries so that all areas of SC concentrationcan be targeted for the provision of health services.
- 3. Provision of Electric Supply and Light to the SC habitats.
- 4. Provisions of Drinking water to SC habitats where there are no drinkingwater facilities.

- 5.Development of village link roads and small C.D works in areas/blocks having50% or more of SC population.
- 3.40 From the above it has been observed that on one hand, according to the Ministrys instructions SCA shall not be to used to substitute the obligations of the State Governments/UT Administration, on the other SCA being utilised under Minimum Needs Progarmme for Infrastructural DevelopmentProgramme like drinking water electricity supply, hospital, village linkroad, etc. Asked whether the above utilisation does not amount to diversion of funds, the Ministry in a note furnished to the Committee stated that under the Guidelines issued by the Ministry vide D.O Letter No.11014/21/97-SCD-IIdated 6th October, 1998, SCA is meant mainly for income generating activities for the persons belonging to SC. It is provided that the amount not exceeding 10% of the total funds released as SCA to States/UTs maybe utilised for infrastructural development of village with 50% or more of SC population, where infrastructural facilities for overall development of SCs are lacking for supporting the income generating schemes meant for SC families. In view of this there is no question of diversion of funds.
- 3.41 During evidence the Committee wanted to know the mechanism forverifying infrastructural development of the village having 50% or moreSC Population the Secretary stated:
- "We do not have either the capacity or the infrastructure to check everyproposal that comes to us. Only when we have certain complaints, we cancheck, otherwise we have faith and confidence in the State Governmentsthat they are telling us the truth, they are sending us proposals according to the instructions that are there and they are following the norms. Same true about every other organisation. NGOs also send us some proposals and some of them we might check, otherwise we take them at their face value in the hope that they have given us correct information."
- 3.42 The Committee have been apprised that more than one third of the Ministrys annual plan funds are earmarked for Special Central Assistance Special Component Plan for Scheduled Castes scheme which is fully utilised by the States/UTs every year. The Committee are surprised to note that the Ministry does not carry out any physical verification of the utilisation of funds by the States/UTs at any stage rather they have to rely only on the utilisation certificates furnished by the States/UTs. Although States/UTscertify the utilisation of Special Central Assistance but the Committee leel that still the benefits of huge allocations made every year do not percolate to the Scheduled Castes living below the Poverty Line. The Committee, therefore, recommend that the Ministry should strengthen its monitoring and depute its teams to physically verify the progress/utilisation of funds released to States/UTs.
- 3.43 According to the criteria laid down for releaseof SCA to SCP, 10% of the total SCA, released in a year can be utilised for Infrastructural Development Programme in the villages having 50% ormore SC population. The Committee fail to understand that the Ministryhas no information of the villages having more than 50% SC population in the country rather they have to rely only on the feedback received from the State Governments. The Committee, therefore, desire that the Ministryshould conduct an independent survey to identify the villages having 50% or more SC population to ensure fair distribution of SCA funds. The Committee further recommend that SCA funds should not be used to substitute the obligations of State Governments like drinking water, electricity supply, hospitaland

village link- road etc. in the name of Infrastructure Development.

CHAPTER - IV

SOCIAL DEFENCE AND CHILD WELFARE DIVISIONMAJOR HEAD : 2235

Sub-Head: 107

Detailed Head : 05.00.31

An Integrated Programme for Older Persons

4.1 The Ministry of Social Justice and Empowerment is the nodal Ministryfor matters relating to older persons. The Ministry is implementing a CentralScheme of Assistance for Programmes relating to the Aged since November,1992. Under the scheme, financial assistance is provided to voluntary organisationsfor establishing and maintaining Old Age Homes, Day Care Centres, MobileMedicare Units and for supporting and strengthening Non-institutional servicesfor the Aged. During 1996-97 a new Scheme of Assistance to Panchayati RajInstitutions/Voluntary Organisation for Construction of Old Age Homes wasinitiated. The Scheme aims at providing at least One Old Age Home per district. The assistance under the scheme is one time construction grant.

4.2 The Budget Estimate, Revised Estimate and actual Expenditure incurredby the Ministry on the scheme are as under:-

			(Rs. in crore)	
	B.E.	R.E.	Exp.	
1997-98	12.50	8.87	6.10	
1998-99	15.00	10.00	7.75	
1999-2000	15.00	10.00	8.90(upto 9.2.2000)	
2000-2001	9.00			

- 4.3 The Planning Commission had allocated Rs.56.42 crores to the schemefor Ninth Five Year Plan (1997-2001). Out of this Ministry has utilisedRs.22.75 crores (upto 29.2.2000) and Rs.33.67 crores has been left withthe Ministry. More funds will be required if the services are expanded to new areas as per the revised scheme.
- 4.4 Asked how the Ministry will utilise the entire funds when the Revisedscheme is at implementation stage, the Committee was informed as under:"There is an increase in demand and the fund left under thescheme to the tune of Rs.32.53 crores with the Ministry for the years 2000-2001 and 2001-2002 will not be sufficient because of the following reasons:-
 - There is an enhancement of financial support to the existing projects by25% over the norms prescribed and in force since 1992. These enhanced normshave come into effect from 1.4.1999.
 - During 1998-99, 242 new projects of 93 organisations and during 1999-2000150 new projects
 of 119 organisations have been sanctioned which wouldalso require support during the
 remaining years of plan period and willincrease the committed liability in the scheme in
 additions to furthersanctioning of new projects of various organisations in the remaining
 yearsof plan period.
 - Several new initiatives like Helpline for Older Persons and Aadhar (A Secretariatfor National Council for Older Persons) would require expansion to coverthe entire country and therefore will require much larger allocation during the remaining years of plan period."

4.5 In a note furnished to the Committee the, Ministry has stated thata scheme <u>viz.</u> "An Integrated Programme for Older Persons" which was launched in 1999 is the revised and modified form of the earlierscheme namely "scheme of Assistance to Voluntary Organisation for programmes relating to Welfare of Aged. "The basic difference between the Pre-Revisedand Revised Schemes are as follows:-

Pre-Revised Scheme

The Objective was to provide Physical, Social, Emotional and Economic support to aged with a view to help themto continue as active Members of the community.

Revised scheme

Basic objectives of the RevisedSchemes as follows:-

- Reinforce and strengthen the ability ar commitment of thefamily to provide ca Older Persons.
- 2. Foster amiable multi-generational relationship;
- General greater awareness on issues pertaining to Older Personsand enhan measures to address these issues.
- Popularize the concept of Life Long
 Preparation for Old Ageat the individual as well as at the societal level.
- 5. Facilitate Productive Ageing.
- Promote programmes to meet Health
 Housing and incomesecurity needs of
 persons.
- 7. Provide care to the destitute elderly.

The Pre-revised scheme was beingimplemented through Voluntary Organisations, Panchayati Raj Institutions,Red Cross Societies and Municipal Bodies. The Revised Scheme is to be implemented through Non-Governmental Organisations, Institutions or Organisation-upby Government as Autonomous Bodi under an Act, Educational Institutions, Lo Bodies, Co-operative Societies etc. In exceptional cases assistance could be preto State Governments/UTs also.

In the Pre-revised scheme, the Target Group was Aged (60 years and above)

Under the Revised scheme whilethe bas thrust of the programme is at Older personage 60 years and above particularly the indestitute and the widows amongst them, broadbased interventions targetting the fand the community could also be undertawith the overall context of improving the of life of Older Persons.

In the Pre-revised scheme NGOsto be eligible to get financial assistance should be registered for a periodof 2 years.

In the Revised scheme while thecondition registration for a period of 2 years is approximate to NGOsin general, in case of those exist North Eastern Region, Jammu and Kashin Desert Areas and Under-serviced/Under represented areas this condition does not apply.

Under the Pre-revisedScheme amount of grant was restricted to 90% of the total approved costwith the stipulation that the NGO will meet the remaining 10% but of itsown resources. However, for Tribal and inaccessible areas the Ministryscontribution was 95%.

In the revised schemewhile the condition 10% being met by NGOs continues, in caschools, colleges and recognised youth organisations undertaking programmes of services for Older Persons 100% cost of project is to be provided by the Government cases where activity is taken by State Government/Local Bodies, MunicipalBoothe funding pattern is 90:10 between the Government of India and State Government/Local Body. However, in cast UTs, 100% cost is to be met by the Government.

Under the Pre-Revisedscheme funds were to be provided for establishment/running of Old Age Homes,Day Care Centres, Mobile Medicare Units for Older Persons as also for supportingand strengthening Non-institutional services for them.

Under the Revisedscheme while all the activities will continue to be funded, assistancecould also be provided for a n for interventions like establishmentof Sel Groups of Older Persons, Income Secur Health Care Servicesfor Older Persons a

The Pre-revised Schemeprovides recommendation and special report from the State Government foran NGO to be eligible to get the grant.

The Revised Schemeprovides that the M may specify the nature, type and periodic the inspection as also the designated ag to carry out inspection. It further provides payment upto 3% of the total budget of the scheme tosuch agencies in consultation the Financial Adviser.

In the Pre-revised scheme, amountsfor Old Age Homes, Day Care Centres and Mobile Medicare Units were fixed tower level.

In the Revised Scheme 25% increaseha allowed to compensate for cost escalation

4.6 Asked whether the Government have identified the NGOs, AutonomousBodies, Educational Institutions and Co-operative Societies through whichthe Scheme is likely to be implemented, the Ministry of Social Justiceand Empowerment has stated that presently there is no system of preparingthe list of NGOs, Autonomous Bodies, Educational Institutions and Co-operativeSocieties through which any scheme is likely to be implemented. However, Guidelines for assisting various organisations through schemes of this Ministry is being prepared by NGO Division which will identify such organisations specially in the regions of the country where the scheme has not made inroadsand to remove the regional imbalances in the implementation of

these schemes.

- 4.7 As regards the monitoring mechanism over the scheme the Committeehave been informed that the Government did feel that the monitoring mechanismover the scheme has not been satisfactory and therefore an alternate systemof inspection/monitoring/appraisal of the NGOs implementing the schemeby involving Schools of Social work in the country has since been enforcedfrom the financial year 1999-2000.
- 4.8 The Committee note that out of total allocation of Rs.56.42 croresfor the scheme in Ninth Five Year Plan Rs.22.75 crores have already beenutilisied during the first three years leaving thereby a balance of Rs.33.67crores for the remaining two years of the plan period. The Committee furthernote that consequent upon the revision of scheme the funds available withthe Ministry for the remaining two years may not be adequate to serve theadditional projects as well as new initiatives taken by the Ministry forproviding physical, emotional and economic support to the aged persons. The Committee, therefore, recommend that the Ministry should expand theschemes to the new areas expeditiously and if need be, the Ministry of Finance may be approached for additional funds.

 4.9 The Committee are constrained to note that on the one hand the Ministry claims that the revised scheme has been launched in April, 1999on the other, they are still in the process of identifying the organisations through which they would implement the scheme for the

Older Persons. The Committee, therefore, desire that the Ministry should finalise their

guidelinesfor assisting and identifying the organisations for implementing the

DISABILITY DIVISIONMajor Head : 3601, 3602

schemewithout further loss of time.CHAPTER-V

Sub-Head: 359,

Detailed head: 01.00.31

Employment Of Handicapped

5.1 The Committee have been informed that the basic objective of thescheme is to help the disabled persons in getting gainful employment eitherthrough Special Cell in Normal Employment Exchanges or through SpecialEmployment Exchanges located throughout the country. As per the surveyconducted by National Sample Survey Organisation in 1991, about 16.15 millionpersons in the country are suffering from visual, hearing, speech and Locomotive disabilities. Under Section 33 of the Persons with Disabilities (EqualOpportunities, Protection of Rights and Full Participation) Act, 1995 everyappropriate Government shall appoint in every establishment such percentageof vacancies not less than three per cent for persons or class of persons with disabilities of which one per cent each shall be reserved for personssuffering from (i) Blindness or low vision, (ii) Hearing impairment and(iii) Locomotor disability or cerebral palsy in the posts identified foreach disability. 5.2 At present there are 51 Special Employment Exchanges and 39 SpecialCells for disabled persons throughout the country for getting them registered for gainful employment. The scheme is implemented through the State Governments/UTs. Administrations 100% Financial Assistance is given in the case of SpecialCell and 80% in the case of Special Employment Exchange. 5.3 The Budget estimate, revised estimate and the actual expenditureincurred on the scheme during the years 1997-98, 1998-99 and 1999-2000are as under:-

crores)			
Years	BE.	RE.	EXP
1997-98	0.20	0.19	0.14
1998-99	0.20	0.20	0.18
1999-2000	1.45	1.69	0.37
			(upto
29.2.2000)			
2000-2001	1.60	-	-

5.4 From the above statement it appears that Rs.1.45 crores was allocated to the scheme in 1999-2000 out of which the Ministry has utilised Rs.0.37 crores upto 29.2.2000. Asked to explain the reasons for under utilisation of funds during the year 1999-2000, the Committee was informed that thefull utilisation of funds in any financial year under this scheme dependson adequate proposals, complete in all respects, received from the StateGovernment/UT Administrations for reimbursement on Special Employment andSpecial Cells. During the current financial year, 1999-2000, the matterwas taken up with the State Governments/UT Administrations on 6.7.1999. Thereafter, a series of reminders were sent on 24.9.1999, 30.12.1999 and 9.2.2000. The proposals from six States, namely, Goa, Gujarat, Karnataka,Sikkim, Pondicherry and Tamil Nadu are still awaited. The clarification/additionalinformation was called for and is awaited from eight States, namely, Punjab,West Bengal, Arunachal Pradesh, Nagaland, Tripura, Jammu and Kashmir, Biharand Mizoram. The matter was also brought up during the State Secretariesmeeting held on 15.2.2000. The efforts have been made to pursue the matterwith the State Governments/UT Administrations. However, their responseis not adequate and hence under utilisation of funds.

5.5 The Ministry of Social Justice and Empowerment has furnished thefollowing statement showing the category-wise number of disabled registeredand placement and number of persons on live Register at the end of 1997and June, 1998:

1997 1998 Category Live Registration **Placement** Live-Registration Placement Register Register at the end at the end of June of 1997 1998 1. Visually 2902 386 24215 1231 114 24446 Handicapped 2. Hearing Handicapped 299 103 22095 2410 21510 1084 3. Speechand Locomatice

Handicapped

Handicapped

345278

20709

1462

350252

3753

46138

5.6 From the above statement it has been observed that the number oftotal number of handicapped registered at the beginning of 1998 were 3,92,003and the placement were 1670 i.e. 0.0043%. During evidence the Committeewanted to know the steps taken by the Ministry to fill up the 3% reservedposts for disabled. The Secretary replied that recruitment of persons comesunder the Department of Personnel and Training. The Ministry of Social Justice and Empowerment has Employment Exchanges and Special EmploymentExchanges, under which they register these people. She further added: "We can give employment in the non-governmental sector. But, this is the governmental sector. We are running our own schemesthrough which we are enabling disabled persons to take to self-employment. For example, we are trying to assist for getting employment and for standingon their own feet."5.7 Asked whether the Government have imposed any ban on the recruitment of disabled persons like other category of persons, the Committee was informedthat the Ministry of Finance, Department of Expenditure vide their O.M.No.7(3)/E(Coord)/99 dated 5.8.1999 directed that the Ministries/Departments, which have not fully implemented the Governments decision to achieve 10% reduction in the number of posts (as on 1.1.1992), shall implement thesaid decision immediately. In addition, that Ministry further stated thatevery Ministry/Department shall undertake a review of all the posts whichare lying vacant in

Ministry of Finance (Department of Expenditure). 5.8 In view of above, the general ban on recruitment includes ban onrecruitment of persons with disabilities also. However, a legal opinionwas sought from Ministry of Law whether there was any conflict or over-ridingeffect between the Administrative Order and the statutory requirement of 3% reservation as provided under the PWD Act. The Law Ministry clarified that it is a matter of policy for the Government to make recruitments ornot and that as and when recruitments are made, reservation of posts forthe disabled has to be provided by the Government as per the Act. 5.9 During evidence, the Committee asked the fate of the disabled if the ban on recruitment is not

lift for another ten years, the witness stated:

the Ministry/Department and in the Attached and Sub-ordinateoffices, etc. in consultation with the Ministry of Finance (Departmentof Expenditure). FAs will ensure that the review is completed in a timebound manner and full details of vacant posts in their respective Ministriesetc. are available.

Till the review is completed no vacant posts shallbe filled up except with the approval of the

That is why we are developing these programmes whereby they will beself-reliant by giving them loans and providing them Vocational Trainingso that they can set up something on their on." 5.10 The Ministry in a note furnished to the Committee has stated thatthe disabled persons have not been included in the proforma for Census2001. The Government has always been concerned about collecting accuratedata on the number of disabled persons in the country. Data on disabilitywas collected in 1981 census. The Ministry of Social Justice and Empowermenthas taken up from 1997 onwards with the concerned authorities the issueof collection of disability data through the 2001 census. The Ministryhas also offered to provide training to enumerators to be used for thispurpose. However, in view of the technical difficulties in collecting accuratedata on disabilities in the 1981 census, the Registrar General and CensusCommissioner as well as the

Ministry of Home Affairs are of the view thatcensus is not the right medium for collecting reliable data on disability. The Department of Statistics have, therefore, been requested to directNSSO to undertake a comprehensive sample survey to collect data on theincidence of disability as was done earlier in 1991. This Ministry hasno mechanism/option for ascertaining the disabled population other than requesting Ministry of Home Affairs and NSSO which has been done.

5.11 When asked whether the Ministry has prescribed any time-limit toNSSO for conducting the survey of the disabled persons in the country, the Ministry in their post evidence reply has stated that no time framefor conducting the survey has been prescribed.

- 5.12 The total number of handicapped registered at the beginning of 1998 were 3,92,003 and the placement were 1670 during the year whichcomes to 0.0043% whereas the 3% of posts in the Government jobs have been reserved for the disabled persons. To wipe out the gap, the Ministry havestarted a scheme through which assistance is given to disabled persons for their self-employment. In the opinion of the Committee, keeping inview the large number of handicapped on the live register of Special Employment Exchanges, the Ministry should encourage and assist them for self-employmentscheme.
- 5.13 The Committee note with grave concern that the Ministry of Financehas imposed general ban on filing up the vacant posts in all the GovernmentDepartments through an administrative order which has effected adverselythe 3% statutory reservation to the disabled under the "Persons with DisabilitiesAct, 1995". The Committee feel that the statutory provisions cannot beoverruled by the Administrative Orders and therefore recommend that thematter may be pursued with the concerned Ministry/Department in the rightearnest so that the disabled are not deprived of their legal rights.
- 5.14 The Committee take note of the fact that although the data ondisability was collected in 1981 census but later on it was not included in 1991 census as also not proposed for 2001 census on the ground that census is not the right medium for collecting a correct and reliable dataon disability. The Committee, therefore, desire that the matter may been trusted to NSSO and request them to give the authentic data on disabled within a time bound programme.

CHAPTER-VI ANIMAL WELFARE DIVISIONMajor Head : 2406

Sub-Head: 0.5

Detailed head: 05.01.31

Scheme For The Welfare Of Animal

6.1 As per decision of the Cabinet, the subject Animal Welfare was transferredfrom the Ministry of Environment and Forest to the Ministry of Social Justiceand Empowerment w.e.f 3.9.98. A large number of domestic, stray and uncaredanimals need care and protection particularly in times of natural calamities such as floods, droughts, famines, forest fires etc. As per rough estimatethere are one billion animals in our country roaming around in the streets and everywhere. A number of them are not cared enough and are left in the streets either wounded or suffering from various diseases. For this, the Ministry of Social Justice and Empowerment has started two types of schemes in the Animal Welfare Division viz. (I) NGO schemes and (ii) Institutional set up scheme.

Under NGO scheme the following provisions have been made:-

- (i) Scheme for provision of Ambulance services toanimal in distress.
- (ii) Scheme for provision of shelter houses for lookingafter the animal.
- (iii) Scheme for birth control and immunisation ofstray dogs.

The following are the schemes under the institutional set up.

- (i) Animal Welfare Board of India.
- (ii) National Institute of Animal Welfare.
- (iii) A Committee for control and supervision onexperiment on animal.
- 6.2 The details of Budget Estimates, Revised Estimates and Expenditureincurred by the Animal Welfare Division since 1999-2000 are as under:-

(Rs. in Crore)

No.	Programme/Sch eme	Plan BE	1999- 2000 RE	EXP (upto 29.2.2000)	2000-2001
	Animal Welfare Board			4.70	4.98
	Shelter for Animals	2.50	4.89	4.20	3.60
	Ambulance for Animals	1.00	2.00	1.86	2.00
	Animal Birth Control	0.50	0.75	053	0.65
	National Instt. For Animals	0.80	2.00	0.77	2.60
	Scholarship to the Students	0.50	0.01	0.00	0.45
	Committee for the purpose of control& supervision of Experiments on Animals	0.00			0.35

Relief to Animals	0.00			0.60
during				
Natural				
Calamities				
Total	10.00	15.00	12.06	15.23

- 6.3 From the above, it has been observed that Rs.10.00 crore was allocated to the Division for the schemes which was increased to Rs.15.00 croresat Revised Estimate stage and the expenditure was of Rs.12.06 crores upto29.2.2000. Asked about the necessity to enhance the Revised Estimate, the Committee was informed that since these schemes had been implemented initially on pilot basis, a lesser fund was initially allocated in the Budget Estimate. Subsequently, on evaluation of the scheme and approval of the Standing Finance Committee for continuation of the schemes on regular basis, the fund has been increased and the re-appropriated Revised Estimate is fully justified on the basis of the progress of expenditure under the scheme.
- 6.4 The Committee have been informed that the Planning Commission has allocated Rs.15.23 crores to the Animal Welfare Division for the year 2000-2001. Out of which Rs.4.98 crore will be utilised for on Animal Welfare Boardand Rs.2.60 crores on National Institute for Animal Welfare. Asked whether Rs.7.65 crores will be sufficient to cater the needs of one billion animals, roaring around the streets and most of them are suffering from various diseases, the Ministry informed the Committee that this amount may not be sufficient for the various scheme during 2000-2001.
- 6.5 The Committee was informed that Rs.8.22 crores has been earmarkedfor the National Institute of Animal Welfare during the entire currentNinth Five Year Plan. Till date, expenditure of Rs.1.71 crore has beenincurred for acquiring the land for the Institute and laying its Foundationstone at Village Sikri, District Faridabad, Haryana. However, recently a sudden development of constructing/widening the bypass/National Highwayin the vicinity of the proposed land has come to the notice and the matterhas been taken up at the level of the Chief Minister and Chief Secretaryto the Government of Haryana for immediate resolution. In the above situation, the construction of the building of the Institute has been held up.
- 6.6 When asked whether the Ministry was not aware of the fact that theproposed land for construction of National Institute for Animal Welfarewill fall within the vicinity of bypass/highway at the time of lying thefoundation stone the Committee was informed that the Ministry was not informedby the State Government of Haryana who allotted the land of the fact thatthe proposed land for construction of National Institute for Animal Welfarewas falling in the widening zone of the highway.
- 6.7 The Committee was informed that one of the major problem being facedby the Ministry in the implementation of the scheme is that the work hasbeen transferred from the Ministry of Environment and Forest to the Ministryof Social Justice and Empowerment but no single staff has been provided. The work load is so high that it is very difficult to manage the work of this Division with a handful of skeleton staff in the long run.
- 6.8 The Committee note that Rs.8.22 crores were allocated to the Animal Welfare Division for the construction of National Institute of Animal Welfare. The Ministry has acquired the

land for the Institute and laidthe foundation stone at village Sikri, District Faridabad, Haryana, butsubsequently, the construction of the building of the Institute was heldup due to constructing/widening of by-pass/ National Highway in the vicinityof the proposed site. The Committee, therefore, recommend that the Ministryshould approach the State Government for providing an alternative landwithout further loss of time so that construction of the building for the National Institute of Animal Welfare is not delayed further.

6.9 The Committee not that the subject of Animal Welfare has beentransferred from the Ministry of Environment and Forest to the Ministryof Social Justice and Empowerment, on 3rd September, 1998 butadequate staff has not been provided for carrying out the work of the Division.The Committee, therefore, recommend that the matter may be pursued withthe Planning Commission/Ministry of Finance etc. for sanctioning of adequatestaff required for the implementation of the schemes efficiently.

CHAPTER-VII

NGO DIVISION

Grants-In-Aid To Voluntary Organisations

7.1 The Ministry of Social Justice and Empowerment implement number of Central Sector schemes with the help of voluntary organisations. The Ministry feels that the services being provided by the voluntary organisations are by and large innovative, participatory, personalised, efficient andcost effective. The details regarding grants-in-aid given to the Non-

Governmentorganisations are given below:- (Rs. in crores)

	Governmentordamsations are divert below.							t its. iii ciolesi				
SL.No	Name of the schem e/ progra mme	1997-98			1998-99			1999-20	00		2000- 2001	
ВЕ	RE	EXP	BE	RE	EXP	BE	RE	ExP (as on 29.220 00)	BE	1.	Grant-in -Aids to Vol.Org. for the Welfare of Schedul	

Castes

20.00	10.00	10.03	18.00	18.00	18.01	30.00	30.00	20.48	26.00	2.	Assista nce to Volunta ryOrgan isation for handica pped
22.00	18.29	17.61	25.00	25.00	23.30	0.00	0.00	0.00	55.00	3.	Assista nce to Vol.Org anisation ns for Persons with cerebral Palsy and Mental Retardation
1.00	0.50	0.34	9.00	7.00	6.05	0.00	0.00	0.00	0.00	4.	Assista nce to Volunta ryOrgan isations for rehabilit ation of Leprosy Cured Persons
1.50	1.00	0.92	2.00	2.00	1.97	0.00	0.00	0.00	0.00	5.	Assista nce to Volunta ryorgani sations for prohibiti on of Drug abuse preventi on

0.38	17.50	11.00	11.52	16.00	16.00	15.15	20.00	19.00	12.47	18.51	6.	Assista nce to Volunta ryorgani sations for providin g social defence service
nce to Vol.In the field of social welfare 0.10 0.00 0.00 0.00 0.00 0.00 0.00 0.0	D.38	0.36	0.32	2.00	0.98	0.52	2.00	1.00	0.72	1.51	7.	for assistan ceto Volunta ry organis ations for progra mme relating to aged
nce to Vol.for	12.50	8.87	6.14	15.00	10.00	7.75	15.00	10.00	890	9.00	8.	nce to Vol.In the field of social
	0.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.00	9.	nce to Vol.for

7.2 The Ministry in a note furnished to the Committee has stated thatupto the year 1998-99, the Ministry has been promoting voluntary action the areas of disabled welfare by administering under mentioned schemes.

2.50

2.50

1..20

2.00

Total

0.00

1. Scheme of Assistance to Voluntary Organisation for the disabled.

1.00

0.01

0.00

0.00

2.00

- 2. Scheme of Assistance to Voluntary Organisation for the Rehabilitation of Leprosy Cured Persons.
- 3. Scheme of Assistance to Voluntary Organisation for Special Schools for Handicapped Children.
- 4. Schemes of Assistance to Voluntary Organisation for Persons with Cerebral Palsy and Mental Retardation.

- 7.3 It was observed that the segmentation of the NGO based schemes forthe welfare of the disabled, with scope limited within each segments, wasnot proving to be satisfactory in as much as it was felt to be very restrictive. Besides, the organisations were required to apply under different schemesleading to procedural delays and avoidable paper work. Therefore the needwas felt to combine all the schemes including the existing schemes for Leprosy Cured and Cerebral Palsied and Mentally Retarded into one umbrellascheme and make it a broad based and flexible one with a view to achieve the responsibilities assigned under the Act.
- 7.4 In reply to a question, the Committee was informed that the following difficulties were being faced by NGOs in the implementation of various schemes, the complaints broadly pertain to:-
- (i) Delay in release of Grants;

e NGOs

SmarakSansthan, Kanpur, Uttar Pradesh

- (ii) Non-sanctioning of the amount requested against that recommended by inspecting agency;
- (iii) The State Governments recommendations/inspection reports are oftendelayed and are generally received during the last month of the financialyear, inevitably resulting in delay in project approvals or release ofgrants to ongoing projects.
- (iv) In a number of new cases recommended by the inspecting agency it is also often seen that they have no experience in the area of activity proposed to be covered by the project.
- 7.5 Asked about the steps taken by the Ministry of Social Justice andEmpowerment to resolve the above complaints, the Committee was informedthat action is in progress to address the problem relating to the abovecomplaints. Fresh guidelines are being issued for NGO Sector wherein thescheduled for submission of Inspection Reports and Recommendations forrelease of funds to the NGOs have been underscored. It is expected thatthe timely receipt of the reports and recommendations from the designated agencies would have a positive effect on the expeditious release of grants-in-aid/assistance to the NGOs. As regards complaints on non-sanctioning of the amounts requested by the NGOs against the recommendations of the designated agency, it issubmitted that the project cost norms drawn up by the Ministry are only illustrative and do not imply that each project would be entitled for theceiling cost with references to the illustrative norms of the Ministry.

7.6 The Ministry has furnished the following statement of voluntaryorganisations who have been black-listed by the Ministry of Social Justiceand Empowerment during the last three years.

nand AndhVidhyala, Haridwar, Uttar Pradesh	A complaint had beenreceived from the employee of the organisa
	misappropriation offunds and mismanagement of funds by the org
	The complaint wasreferred to State Government requesting for ar
	We have not beenreceiving recommendations of the State Govern

Remarks-Action Taken

On the report from the State Government that the organisation is n VRC for the blinddetailed report was called. Recommendations for 1997-98 to 1999-00 has been received only recently after completion inquiry. State Governmenthas been asked to confirm the genuine recommendation.

respect of this organisationsince 1996-97.

is Sansthan,Hardwar, UP	On the report thatthe organisation is bogus the State Government asked to recoverthe amount.
alyan SevaSansthan, Barabanki	On the report thatthe organisation is bogus the State Government asked to recoverthe amount.
ay Sansthan,Lucknow	On the informationprovided by the State Government that the organot running anyschool for the blind they have been asked to repor No State Governmentrecommendations are received in respect of since the last 4 years.
an Sansthan,Lucknow	The State Governmenthas been asked to conduct inquiry on alleg mismanagement. Now after findingthe working of the State Govern started recommending the organisation proposal which have been on merits.
vasi MahilaSeva Sansthan, Purnia, Bihar IR Psychological Sufferes, Patna	These have been blacklistedon the basis of the recommendations CAPART.
af andDumb Society, Delhi.	Against a complaintof misuse of funds Government of NCT was as conduct an inquiry anda separate special audit was conducted by of CCA. The grantsto the organisation has been stopped since 96 detailed report of CCA is being sent to Government of NCT of Dell' detailed investigations.
radise,Kankipadu	The complaints areunder investigation by CBI.
daya SewaSamiti, Chittor Sri Durga Educational Society, Chittoor a SewaSamiti, Chittoor	Grants have been stoppedon receipt of complaints. A joint inspect the Ministry had conductedinspection and has submitted a report. is at advanced stageof consideration.
adrarsa	The organisation wasblack listed and the Grants to it has been sto
chit JatiVikas Sangh, Gopalganj, Bihar	Grant-in-aid has beenkept in abeyance and State Government of I investigating the matter. Further action will be taken after receipt of report from the State Governments.
ganisationfor Welfare, Employment and Rural Development,	Grant-in-aid has beenkept in abeyance. State Government of Oris informed that SpecialAudit Inspection is being conducted and furth will be taken afterreceipt of detailed report from the State Government Orissa.
akhya Committee,Orissa	Grant-in-aid has beenkept in abeyance. State Government of Oris informed that the matteris under investigation. Further action will be after receipt of detailed report from the State Government of Orissa
an, Samaj,Midnapore, West Bengal	On receipt of complaintsGrants was Stopped. The Government of Bengal has been asked to submita special court report on the mat

ute ofRural Reconstruction and to Social Change, Jehanabad,

The organisation wasblack listed and the Grants to it has been sto

as Sansthan, Bihar

The organised wasblack listed and the Grants to it has been stopp

7.7 In reply to a question regarding source of complaints against NGOs, the Committee have been informed that complaints are received from a number of sources against NGOs, the primary source, being the inspecting agency. In the first instance, the Ministry normally would take steps to stop thegrant and call for a detailed report from the inspecting agency or anyother designated agency. If , on the basis of the report of the inspectingagency/designated agency, complaints are found to be baseless and the inspectingagency/designated agency recommends the restoration of the grant, the grantsare restored. If the report is negative, steps are taken by advising theState Government to recover the misappropriated funds and also to proceedwith such action as deemed fit and also to blacklist the organisation. Besides FIR are also lodged against the black listed NGOs.

7.8 When asked whether the Government has fixed any responsibility on the recommendatory authority of Bogus NGOs, the Committee was informed that the State Government authorities are expected to make further investigations and bring to book such officials/officers who have been responsible forwrong reporting, if any. On the part of the Ministry, action directing the State Government to initiate stern and appropriate action is invariably issued.

7.9 In reply to a question whether the Ministry feel that there shouldbe an exclusive mechanism with them to check the growth of fake NGOs. theMinistry in a note furnished to the Committee has stated the existing mechanismof monitoring envisages, checks and balances on two fronts to ensure utilisationof funds and proper working of the organisation. The first aspect relatesto furnishing of documents such as audited accounts of the previous years; utilisationcertificate duly attested by the Charted Accountant; item wise break-upof actual expenditure incurred against the sanctioned amount of last year. On the basis of examination of these documents unspent balance if any againstlast years grant is deducted from the current years grant. The second segmentrelates to insistence of the report of the satisfactory working of theorganisation by the inspecting agency/recommending agency after on thespot verification before release of 2nd instalment; freezingfurther release of grants on the event of complaints received against workingof the organisation, etc.

7.10 In the context of substantial growth of NGOs in terms of numberand amount disbursed over the last 3 years, the Ministry has been feelingthe need to strengthen the existing mechanism, particularly the secondaspect referred above, but has been constrained by lack of adequate manpower. The existing mechanism is time tested and only needs to be strengthenedin the light of current scenario. With a view to achieve better controls, it is proposed to issue fresh guidelines for NGO-Division, which will also address the matter relating to the monitoring mechanism.

7.11 The Committee note that a number of Central SectorSchemes are implemented with the help of voluntary organisations. The difficultiesfaced by the NGOs broadly pertain to (i) delay in release of grants, (ii)Non-sanctioning of amount requested against that recommended by inspectingagency (iii) The State Governments recommendation/ inspection reports areoften delayed and are generally received during the last month of the

financialyear. In order to remove the above difficulties, fresh guidelines are beingissued for NGO sector wherein the schedule for submission of inspectionreports and recommendation for release of funds have been underscored. The Committee, therefore, urge upon the Government to follow up the guidelinesin letter and spirit and ensure that the Grants-in-aid to voluntary organisations should be released in time so that the NGOs could implement the schemesefficiently.

7.12 The Committee note with great concern that Grants-in-aid to17 NGOs have been stopped following serious complaints of misappropriation funds during the last three years. In so far as the growth of fake NGOsis concerned, the Committee feel that the Ministry has passed the buckto the State Governments by taking a plea that the second instalment isreleased to the NGO only after getting a satisfactory inspection reportsfrom inspecting/recommending agencies and officials responsible for wrongreporting are also brought to book by the State Government only. The Committee,therefore, recommend that in order to ensure, better control and effectivemechanism over the scheme, the NGO Division should be strengthened andMinisterial Inspection Teams be constituted to check the growth of fakeNGOs.NEW

DELHI

DR. SUSHIL KUMAR INDORA,

13 April, 2000 .

24 Chaitra, 1922 (Saka) Labour & Welfare Chairman, Standing Committee on

APPENDIXSTATEMENT OF RECOMMENDATIONS/OBSERVATIONS
CONTAINED IN THE REPORT

Para No.

Conclusions/Recommendatio

1.16 2.9 2.10 2.11

1.15

The Committee appreciate the the Ministry that they have reviewed/revised almost all theirschemes to give focused towards the conditions of social disadvantaged and marginalis sections of the society in the millennium. In the opinion of the Committee, the benefits of the Schemes/Programmes will not targeted and vulnerable sections ociety unless the Ministryim monitoring mechanism.

The Committee commend the a Ministry for bringing out aCOMF which provides complete inform all the programmes and scheme would be a handy document for especially the StateGovernments/UTs/NGOs is the implementation of the scheme

the implementation of the schen TheCommittee therefore desire Compendium should be prepare regionallanguages also for the ubeneficiaries/applicants.

The Committee are concerned to out of allocation of Rs.1277.10c the financial year 1999-2000, the has utilised onlyRs.874.00 crore 68.44% of the Budget upto 29th February,2000. The performance Minorities and Backward Classe ismore dismal where the utilisation 11.49% only. The arguments put the Ministry for shortfall in experiment receipt of proposals and nor utilisation certificates from the Second opinion of the Committee, the Ministry of the Committee of

should avoid bunching of releas

2.12

3.15

3.16

3.17

3.18

fundstowards the fag end of the year and improve their monitoring schemes so that the funds earny financial year are utilisedfully. The Committee take note of the the projected requirements of fundaments of fundaments of the Year Plan hasbeen finally reduced the requirements.

bearingon the implementation of schemes/programmes of the Mi Committeetherefore, recommen Ministry should continue their ef with the Planning Commission for

Rs.6608.13 crores which will ha

allocation of funds so that ongoingschemes do not suffer for

funds.

The Committee further note that Budget Estimates are approved Parliament through Annual Budg Government of India usuallyin th

of March/April which is subsequ

reduced by the Ministryof Finand of Economic Affairs) at the Revi

Estimates stageon the basis of performance during the first six the year atpro-rata basis. The he reduction of funds by the Ministr

reflects the level of planning of t Ministryin the utilisation of funds Committee, therefore, recomme

Financeat the Revised Estimate

theMinistry should improve their and ensure that the expenditure at an even pace throughout the

to avoid reductionat Revised Es

stage.

The Committee note that in purs directives from the PlanningCon lump sum provision of Rs.135.0 3.19 3.30 3.31 3.32

3.42

which is equivalent to 10% of the total plan outlay has been kept i for the year 2000-2001 for the be North-Eastern Region and Sikki Committee feel that 10% allocat than enough keeping in viewthe the SC population in the region 1.5%. Moreover the North-Easte have been exempted from their liabilities for some of the Central Sponsored schemes. The Comr desire that Ministry should appris Planning Commission of the fac utilisethe funds as per the propo population in the region so thatt schemes do not suffer for want The Committee are concerned t out of Rs.335 crores allocatedfo liberation and rehabilitation of th scavengers for the Ninth FiveYe the Ministry has utilised only Rs cores i.e. about 28%in the first t financial years of the plan. The shortfallput forth by the Ministry 1998-99 the Ministry could not u entire funds due to availability of Central assistance with the SCD palatable to the Committee parti when Central Assistanceis relea SCDCs directly. The Committee desire that the Ministry should in monitoring and impress upon So involvethemselves aggressively of liberation and rehabilitation ofscavengers by providing them under the self employment sche The Committee note that out of scavengers identified in 20State during Eighth Five Year Plan, 1. were identified fortraining and 2 were identified for rehabilitation. Committeefeel that since the lau 3.43

4.8

4.9

5.12

5.13

the scheme during 1992, the Governmentwas committed to e the inhuman practice of manual of nightsoil and filth by the end of Five Year Plan but could not acl desired result and the scheme had modified and extended to Ninthle Period. The Committee hope and the Ministry would takeall effective liminate the practice during the YearPlan itself.

The Committee note with conce insofar as training and rehabilita scavengers is concerned, the pr not satisfactory. It has beenclair Ministry that the concept of San successfullyadopted in the State Bengal would not only afford sustainableemployment to the s but would also help in improving Sanitarylevels in small towns. The sanitarylevels in small towns. Committee, therefore, recomme conceptof Sanitary Marts may b popularised and extended to oth also.In order to liberate and reha scavengers, a time bound action be drawn and implemented thro involvemented of SCDCs,NGOs local bodies more effectively.

The Committee further note that based rehabilitation studiesfinar Ministry were conducted in the y 99. The importantobservations of studies relate to (i) lack of award about thescheme, (ii) corresponder continuous awareness as we active participation of target groutaking up of such trades towards rehabilitation which do much of educational background (iv) creation of an agency by sca

themselves towards organising

5.14

6.8

6.9

7.11

7.12

well as setting up of production (v) attitudinal changesin society encouraging scavengers taking alternative occupations. The Corfeel that such types of Research involve much financial support at forwarding the Reports to the constant of the scheme. The Constant of the scheme in the scheme is studies as guidelines and should modifications in the scheme for effective implementation.

The scheme defines scavengers who is partially or whollyengage obnoxious and inhuman occupa manually removing the nightsoil but it does not apply strictly in th metro citieswhere sewage syste been introduced and there is no occupation of manually handling soil and filth. The Committee, therefore, desire that the Ministry focus their attention to semi-urb andrural areas where manual so still prevails and draw up concreteschemes to liberate and rehabilitate the scavengers enga manuallyhandling of night soil a the rural areas.

The Committee are concerned to although there are provisions for of Special Courts to enquire into under Protection of Civil Rights A and Prevention of Atrocities Act the States of Maharashtra, Tami Orissa and Uttar Pradesh where crimerates are higher as compactines in other States, have not upsuch courts even after the lap

and 11 years of the enactment of respective statutes. The Communitaries, recommend that the Ministryshould persuade these set up the Special Courts for the speedydisposal of cases.

The Committee note that out of cases pending at the beginning under PCR Act, 1955, only 355 were disposed of and 5371 case pending at the end of the year. number of cases under the Prev Atrocities Act, 1989 at the begin 1998 were 1,40,630, out ofwhicl cases ended in conviction and 2 ended in acquittal and thenumb pending with courts at the end of were 1,10,976. Thependency of number of cases in the Courts in the failure of administrative and enforcement machinery in the implementation of boththe Acts. Committee, therefore, recomme matter should betaken up with tl of Home Affairs for strengthenin enforcementmachinery and also appointment of Special Public Prosecutors/ Advocates in the C the speedy trial of the cases. The Committee further note that alth Ministry has taken a number of s create awareness through NGO organising awareness workshop majority of the population belong SCs are ignorant about the relief/rehabilitation available to t both the Acts viz. The Protection Rights Acts, 1955 and Prevention

AtrocitiesAct, 1989. The Committeefore, feel that the Ministry stakesteps to intensify their awar

programmes besides involving \$
WelfareAssociations, the schem
be given wider publicity through
electronic media.

The Committee have been appr more than one third of the Minis plan funds are earmarked for Sp Central Assistance to SpecialCo Plan for Scheduled Castes sche is fully utilised by the States/UTs year. The Committee are surpris that the Ministrydoes not carry of physical verification of the utilisa fundsby the States/UTs at any s they have to rely only on the utilisationcertificates furnished b States/UTs. Although States/UT theutilisation of Special Central but the Committee feel that stillt of huge allocations made every not percolate to the Scheduled C living below the Poverty Line. The Committee, therefore, recommer Ministry should strengthen its m and deputeits teams to physical the progress/utilisation of funds States/UTs.

According to the criteria laid dover release of SCA to SCP, 10% off SCA, released in a year can be Infrastructural DevelopmentProgramment of the villages having 50% or more population. The Committeefail to understand that the Ministry has information of the villageshaving than 50% SC population in the crather they have to relyonly on the feedback received from the State Governments. The Committee, the desire that the Ministry should condependent surveyto identify the

having 50% or more SC populate ensure fairdistribution of SCA further recommend to funds are not used to substitute to obligations of State Government drinkingwater, electricity supply, and village link-road etc. in the Infrastructure Development.

The Committee note that out of allocation of Rs.56.42 crores for scheme in Ninth Five Year Plan crores have already been utilisie the first three years leaving ther balance of Rs.33.67 croresfor th remaining two years of the plan The Committee further notethat consequent upon the revision of the funds available with the Minis remaining two years may not be to serve the additional projects a new initiatives taken by the Mini providingphysical, emotional and economic support to the aged p The Committee, therefore, recon the Ministry should expand the s thenew areas expeditiously and the Ministry of Finance may bea for additional funds.

The Committee are constrained that on the one hand the Ministry that the revised scheme has been launched in April, 1999 on theotorare still in the process of identify organisations throughwhich they implement the scheme for the Committee, therefore that the Ministry should finalise is guidelines for assisting and identify organisations for implementing the scheme without further loss of time.

registered at the beginning of 19 3,92,003 and the placement we during the year which comesto (whereas the 3% of posts in the Government jobs have been resulted the disabled persons. To wipe of the Ministry have started a scherowhich assistance is given to disappear opinion of the Committee, keeping the largenumber of handicappear live register of Special Employment Exchanges, the Ministry should and assist them for self-employing scheme.

The Committee note with grave that the Ministry of Finance hasing general ban on filing up the vacal all the GovernmentDepartments an administrative order which has adverselythe 3% statutory reserved the disabled under the "Persons DisabilitiesAct,1995". The Committee the statutory provisions can overruled by the Administrative of therefore recommend that the maybe pursued with the concern Ministry/Department in the right that the disabled are not deprived legal rights.

The Committee take note of the although the data on disability was collected in 1981 census but late was not included in 1991 census not proposed for 2001 census of ground that census is not the right for collecting a correct and relial disability. The Committee, therefore that the matter may be entrusted NSSO and request them to give authentic data on disabled within

boundprogramme.

The Committee note that Rs.8.2 were allocated to the AnimalWe Division for the construction of N Institute of Animal Welfare. The has acquired the land for the Ins laid the foundationstone at village District Faridabad, Haryana, but subsequently, the construction o building of the Institute was held constructing/wideningof by-pass Highway in the vicinity of the pro site. TheCommittee, therefore, recommend that the Ministry she approach the StateGovernment providing an alternative land wit further loss of timeso that consti the building for the National Inst AnimalWelfare is not delayed fu

The Committee not that the sub Animal Welfare has been transfethe Ministry of Environment and the Ministry of Social Justiceand Empowerment, on 3rd September but adequate staff hasnot been for carrying out the work of the Interest The Committee, therefore, reconstruction of the matter may be pursued with Planning Commission/Ministry of etc. for sanctioning of adequate required for the implementation of schemes efficiently.

The Committee note that a num Central Sector Schemes areimp with the help of voluntary organi The difficultiesfaced by the NGC pertain to (i) delay in release of (ii)Non-sanctioning of amount re against that recommended by

inspectingagency (iii) The State Governments recommendation/ reports areoften delayed and are received during the last month of financialyear. In order to remove difficulties, fresh guidelines are beingissued for NGO sector who schedule for submission of inspectionreports and recomme release of funds have been underscored. The Committee, th urge upon the Government to fo guidelinesin letter and spirit and that the Grants-in-aid to volunta organisationsshould be released that the NGOs could implement schemesefficiently.

The Committee note with great that Grants-in-aid to 17 NGOsha stopped following serious complete misappropriation of fundsduring three years. In so far as the grow NGOs is concerned, the Commit that the Ministry has passed the State Governmentsby taking a p the second instalment is release NGO onlyafter getting a satisfac inspection reports from inspecting/recommendingagend officials responsible for wrong re are also broughtto book by the \$ Government only. The Committee therefore, recommendthat in ord ensure, better control and effect mechanism over thescheme, the Division should be strengthened Ministerial InspectionTeams be

to check the growth of fake NGO